

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 09
(IB)-386(PB)/2021

IN THE MATTER OF:

State Bank of India

.... Petitioner/Applicant

Vs.

Mr. Gurjeet Singh Johar

.... Respondent

Order u/S. 95(1) of the Insolvency & Bankruptcy Code, 2016

Order delivered on 10.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Financial Creditor : Adv. PBA Srinivasan, Adv. V Aravind, Adv. Srishti Bansal, Adv. Sumit Swami

For the Respondent / Personal Guarantor : Sr. Adv. Sunil Fernandes, Adv. Rajshree Chaudhary, Adv. Diksha Dadu, Adv. Akanksha Vasudeva

For the RP : Adv. Nibruti Samal, Adv. Sohaib Khan along with Mr. Deepak Maini, RP

ORDER

IA-5743/2021 & IA-1100/2024

Mr. Deepak Maini, RP is present physically along with the Ld. Counsel Mr. Nibruti Samal. He wants to present the matter.

However, Respondent appears through Ld. Sr. Counsel, Mr. Sunil Fernandes assisted by Ms. Akanksha Vasudeva, Ld. Counsel and seeks some time to reply to the report and to upload it on the DMS as well as to file the hard copies.

At the request, list the matter **on 01.05.2024.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)